

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1791
ANSWERED ON:04.12.2006
VACANT POSTS IN LABOUR COURTS
Athawale Shri Ramdas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether several posts of the Presiding Officers are lying vacant in the Labour Courts at present particularly in the tribal areas of the country;
- (b) if so, the details thereof alongwith the Scheduled Castes/Scheduled Tribes posts out of these posts as on date State-wise; and
- (c) the steps taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): In respect of industrial disputes arising in the Central Sphere, Central Government is the Appropriate Government for setting up the Central Government Industrial Tribunal - cum - Labour Courts (CGIT's) as per the Industrial Disputes Act, 1947. Out of the 22 CGIT's, the posts of the Presiding Officers in the following Central Government Industrial Tribunal - cum - Labour Courts (CGIT's) are lying vacant from the dates indicated against each:

CGIT's From

- (i) CGIT-I, Dhanbad 01.09.2006
- (ii) CGIT-II Dhanbad 28.10.2006
- (iii) CGIT, Ahmedabad 01.07.2006
- (iv) CGIT, Jaipur 04.07.2006

Presiding Officers in the CGIT's are appointed as per the provisions of Sections 7, 7-A, 7-B and 7-C of the Industrial Disputes Act, 1947. Government has already initiated action to fill up the vacant posts of Presiding Officers as per the provisions under the Industrial Disputes Act, 1947.